

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

20.

CA-381/2023 IN CP/245(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.09.2023**

NAME OF THE PARTIES: Ruchi Off-Shore Marketing Private
Limited

SECTION: 271-273 OF THE COMPANIES ACT, 2013. RULE 11 OF NCLT.

ORDER

CA-381/2023

1. Mr. Manish Jha, Ld. Counsel for the Applicant/Liquidator present. None present for the Respondent.
2. The present Application is filed by the Applicant/Liquidator to take on record the Quarterly Report for the period (April-June), 2023 under Rule 11 of NCLT, 2016 r/w Provision of Section 288(1) of the Companies Act, 2013 and Rule 76 of the Companies (Winding Up) Rules, 2020. The same is taken on record. CA-381/2023 is **disposed of**, accordingly.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)